

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 671 of 2020

IN THE MATTER OF:

Amardeep Singh Bhatia

...Appellant

Versus

**Abhishek Nagori, Liquidator of
Asian Natural Resources (India) Ltd. & Ors.**

...Respondents

Present:

**For Appellant: Mr. Arvind Kumar Gupta and Ms. Henna George,
Advocates.**

**For Respondents: Mr. Mukund P. Unni, Advocate for R-1.
Mr. Ratnanko Banerjee with Mr. Amitava Muzumdar,
Advocate for Caveator.**

O R D E R

(Through Virtual Mode)

06.08.2020: Apart from other issues raised in the appeal, the question for consideration is whether it would be open to the Liquidator to dig into the past beyond the lookback period of three years prior to commencement of the Corporate Insolvency Resolution Process as provided under Section 230(1)(i) of the I&B Code.

Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Mr. Mukund P. Unni, Advocate. No further notice needs to be issued on R-1. He may file reply affidavit within two weeks followed by rejoinder thereon by the Appellant within one week thereof.

Let notice be issued upon rest of the Respondents. Appellant to provide mobile Nos./e-mail address of rest of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within two days.

Shri Ratnanko Banerjee, Sr. Advocate appears on behalf of the Caveator who is not a Respondent in the appeal. Caveat is discharged with the observation that the Caveator may, if he so chooses, file an application for impleadment/ intervention, if so advised.

List the matter 'for admission (after notice)' on **9th September, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Alok Srivastava]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc